

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No.986/2017

New Delhi this the 2nd day of April, 2018

Hon'ble Ms. Praveen Mahajan, Member (A)

1. Rishawati W/o Late Sh.Satya Pal Singh
Aged 60 years,
2. Vineet Kumar S/o Late Sh. Satya Pal Singh
Aged 33 years
Both are R/o B-3/272,
Sultan Puri,
New Delhi-86. Applicants

(By Advocate: Shri U.Srivastava)

Versus

1. Union of India through the Secretary,
Ministry of Defence, South Block,
New Delhi.
2. The Joint Secretary (Trg) & CAO, Room No.170
E-Block, Near Sena Bahwan,
New Delhi. Respondents

(By Advocate: Shri Gyanendra Singh)

ORDER(ORAL)

Heard.

2. At the very outset, learned counsel for the applicants, Shri U. Srivastava, stated that the respondents in their counter at para 9 have agreed to reconsider the case of the applicant, Shri Vineet Kumar, as per MoD/D (Lab) OM dated 30.-04-2015 (Annexure-II).

3. In view of submission of learned counsel for the applicant, the OA is disposed of with the direction to the respondents to reconsider the case of the applicant within a period of 2 months from the date of receipt of a certified copy of this order by way of a reasoned and speaking order. No order as to costs.

(Praveen Mahajan)
Member(A)

/rb/